

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 184/TT/2022**

Date: 20.7.2022

To,

Shri S.S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) determination of Transmission Tariff from Anticipated DOCO to 31.3.2024 for Transmission Assets under Project – "North Eastern Region Strengthening Scheme-VIII"

**Sir,**

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 3.8.2022:

- a) IDC discharge statement in PDF and Excel format for Asset-I.
- b) Methodology for calculation of rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for Asset-I.
- c) Details of proposed loan shown in Form – 9C for Asset-I.
- d) Clarify the status of downstream system of the asset covered under in the instant petition.
- e) Forms – 5, 12 and 13 for Asset-I.
- f) Current status of the COD for Asset-I.
- g) Legible copy of CEA minutes – 37<sup>th</sup> Meeting of Empowered Committee on Transmission.
- h) With regard to additional capitalization in 2019-24 period, clarify the following:

- I. Whether additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
- II. Details in the following format with regard to additional capitalization claimed during 2019-24 period:-

Asset No.	Head wise /Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD	Discharge (year-wise)		Reversal (year-wise)		Additional Liability Recognized		Outstanding Liability as on 31.3.2024
					2019-24 period	2019-24 period	2019-24 Period	2019-24 Period			
								-		-	
											-

# TL/SS/Communication Systems etc.

^Works deferred for execution, contract amendment - please specify

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
**(Kamal Kishor)**  
**Asstt. Chief (Legal)**